


**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

NOTIFICATION

Dated Shillong, the 13th February, 2018.

No.LJ(B).19/2014/149 – In exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973 the Governor of Meghalaya hereby appoint with immediate effect the following Non-MCS Officer as Executive Magistrate and further under sub-section (2) thereof, as Sector/Zonal Magistrate in connection with the forthcoming General Election to the Meghalaya legislative Assembly, 2018 for a period upto the end of Election process.

Sl. No.	Names of Officers and Designation	Jurisdiction of the conferment of the powers of Executive/Sector/Zonal Magistrate.	To be placed with District/ Sub-Division.
1.	Shri Mrinal Sajwan, Deputy Director, O/O National Institute of Fashion Technology, Nongthymmai.	Within East Khasi Hills, Shillong.	Deputy Commissioner, East Khasi Hills District, Shillong.
2.	Shri P.B. Lartang, Deputy Director, Director of Educational Research & Training.	- do -	- do -


(**E.M. Donn**)

Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.

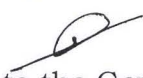
Memo.No.LJ(B).19/2014/149-A,

Dated Shillong, the 13th February, 2018.

Copy to : -

1. The Director of Printing & Stationery, Meghalaya, Shillong for publication of Notification in the Meghalaya Gazette.
2. The Chief Electoral Officer, Meghalaya.
3. The District Election Officer, East Khasi Hills District, Shillong with a request to circulate to all Officers concerned. This has a reference to No.SHEL.V/16/2017/Pt.I/7 dt.09.02.2018.
4. Personnel & A.R. (A) Department for information.
5. Election Department
6. The DEO (Data Entry Operator), Law (A) Department for uploading the Notification in the Law Department website.
7. The Director of Information and Public Relations, Meghalaya, Shillong.
8. Office copy.

By order etc...,


Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.